

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

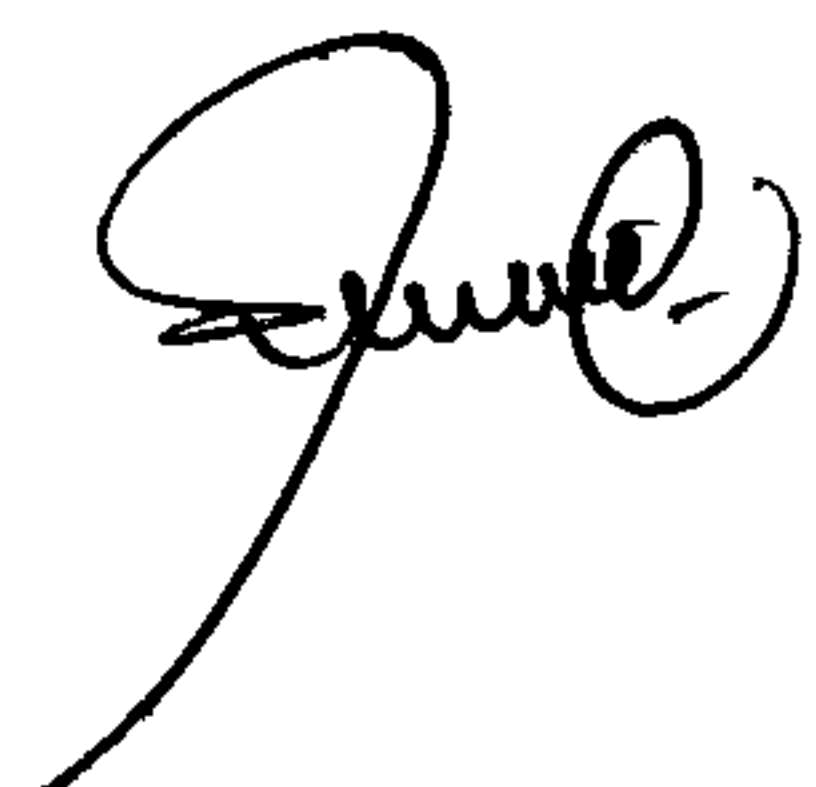
C.P.(I.B) No. 772/NCLT/AHM/2019

Coram: HON'BLE Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2019**

Name of the Company: Meenakshi Associates Pvt Ltd
V/s
Gujarat Alkalies & Chemicals Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUNIL BHANSAR I/B. BHUVAN ALKA	ADVOCATE	APPLICANT	
2.				

ORDER

The Petitioner is represented through learned counsel.

The present petition is filed under section 9 of IB Code. Formal notice to be issued to the Corporate Debtor by the Registry of this Tribunal as well as by the Petitioner.

The Respondent shall file its objections, if any, within two weeks' by serving an advance copy to the Petitioner.

List the matter on 10.12.2019.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 7th day of November, 2019